

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO.1

Service Tax Appeal No. 21938 of 2018-DB

(Arising out of Order-in-Appeal No. 72/2018 CT dt 03.09.2018 passed by
Commissioner of Central Tax (Appeals),Belgavi)

M/s. Sequent Scientific Ltd.,

No.120 A&B, Industrial Area,
Baikampady,
Mangalore-575011.

Appellant(s)

Versus

**The Commissioner of Central
Excise & Service Tax,**

Trade Centre,
Bunts Hostel Road,
Mangalore-575003.

Respondent(s)

Appearance:

None for the Appellant

Mr. Dyamappa Airani, Joint Commissioner (AR) for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER(TECHNICAL)

Final Order No. 20115 / 2024

Date of Hearing: 22/02/2024

Date of Decision: 22/02/2024

Per : DR. D.M.MISRA

None appeared for the appellant. Learned AR for the Department submits that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has

also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced and dictated in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER(TECHNICAL)

Raja/Tk